

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.318/MP/2023

Subject : Petition for approval of "Change in Law" event and for offset the financial/ commercial impact on account of imposition of ecosystem charge for commercial usage of natural water as a result of Ecosystem Services Rules, 2022 dated 18.7.2022 issued under Sikkim Forests, Water Courses and Road Reserve (Preservation and Protection) Act 1988 and in terms of Articles 9.8 and 11 of the PPA entered by the Petitioner in relation to Teesta-III Hydroelectric Project (1200 MW) with PTC India Limited on 28.7.2006 read with Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021.

Petitioner : Sikkim Urja Limited (SUL)

Respondents : PTC India Limited (PTCIL) and Ors.

Date of Hearing : **27.4.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Tabrez Malawat, Advocate, SUL
Shri Syed Hamza, Advocate, SUL
Shri Sourajit Sarkar, Advocate, SIL
Ms. Rupali Jain, Advocate, SUL
Ms. Poorva Saigal, Advocate, Haryana Utilities & PSPCL
Shri Shubham Sharma, Advocate, Haryana Utilities & PSPCL
Shri Rishabh Saxena, Advocate, Haryana Utilities & PSCPL
Ms. Shradhha Deshmukh, Advocate, Rajasthan Discoms
Shri Sanchit Singh, Advocate, Rajasthan Discoms
Ms. Shree Dwivedi, Advocate, CTUIL
Ms. Kavya Bhardwaj, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner sought additional two weeks to file rejoinders to the replies filed by the Respondent Nos. 7-9 & 10. Allowing this request, the Commission granted the Petitioner two weeks to file its rejoinders.

2. The Petition will be listed for hearing on **9.7.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

